CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 248/TT/2013

Subject	:	Determination of transmission tariff from COD to 31.3.2014 for 765 KV, 3X110 MVAR Bus Reactor along with associated bays at Sasaram Sub-station under the common scheme for 765 KV Pooling Stations and network for NR, import by NR from ER and NER/SR/WR via ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in the Eastern Region for tariff block 2009-14.
Date of Hearing	:	16.11.2015.
Coram	:	Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Haryana Power Purchase Centre & 17 Others
Parties present	:	Shri S.K. Niranjan, PGCIL Shri S.S. Raju, PGCIL Shri Jasbir SIngh, PGCIL Shri Rakesh Prasad, PGCIL Shri A. K Verma, PGCIL Shri M.M. Mondal, PGCIL Shri S.K Venkatesan, PGCIL Shri Shashi Bhushan, PGCIL Shri Ved Prakash Rastogi, PGCIL



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 765 KV, 3X110 MVAR Bus Reactor along with associated bays at Sasaram Sub-station for tariff block 2009-14;
- b) Cash IDC can be considered up to the date of commercial operation and accrued IDC details regarding the year of discharge have been furnished, which can be included in the additional capital expenditure during the corresponding years;
- c) The estimated completion cost is ₹5104.04 lakh against FR cost ₹7124.84 lakh. Thus, RCE is not required in the present case;
- d) The transmission charges claimed are ₹66.19 lakh in 2012-13 and ₹856.64 lakh in 2013-14;
- e) As per the Investment Approval (IA) dated 29.8.2008, the project was scheduled to be commissioned within 48 months from the date of IA i.e. 1.9.2012 against which the asset covered in instant petition was commissioned on 1.3.2013. Thus, there is a delay of six months in commissioning of the asset;
- f) The time over-run was mainly on account of the following reasons:
 - i. Reactor was supplied from overseas and had to be commissioned by the experts from Ukraine. There was visa issue because of which a person could not stay for more than 15 days;
 - ii. Delay in transportation of the reactor;
 - iii. Delay due to heavy rains at the sub-station;
 - iv. Delay of 4 weeks in getting tree cutting permission; and
 - v. Delay on account of getting railway crossing clearance forest clearance.

The detailed justification for the time over-run has been submitted vide affidavit dated 12.11.2015. The Petitioner requested to condone the delay and allow the tariff as claimed in the petition.



g) The actual expenditure up to March, 2014 has been submitted and hence the transmission tariff of the instant assets for the 2009-14 block may be trued-up.

2. The Commission observed that there is over estimation of cost and directed the petitioner to adopt more efficient ways for estimation of cost.

3. The Commission further observed that as the petitioner has filed the actual expenditure upto 31.3.2014, the tariff for the instant assets for the period 2009-14 will be decided based on actual expenditure incurred. The Commission observed that in view of the petitioner's prayer there will not be any need for a separate truing up petition in support of these assets.

4. The Commission reserved the order in the petition.

By order of the Commission

Sd/-(V. Sreenivas) Dy. Chief (Law)

